

**Shri K. D. Malaviya:** Yes, Sir, they have assessed the need of the people and the number of boys that have to be given practical training after they pass out has been increased according to the recommendation of the Advisory Committee.

#### BACKWARD CLASSES COMMISSION

\*1061. **Shri Krishnacharya Joshi:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Backward Classes Commission have submitted any interim report; and

(b) if so, what are the main items of the report?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) No, Sir.

(b) Does not arise.

**Shri Krishnacharya Joshi:** May we know when their final report is expected?

**Shri Datar:** The report is expected by the end of this month.

**Shri Thimmaiah:** May we know whether the Backward Classes Commission Members have toured all the States?

**Shri Datar:** They have toured almost all the States.

#### INDIAN CITIZENSHIP TO MUSLIMS FROM PAKISTAN

\*1063. **Th. Lakshman Singh Charak:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any applications for the grant of Indian citizenship to Muslims who have returned to India from Pakistan upto the end of August, 1954; and

(b) if so, the action taken in the matter?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) All persons, whether Muslims or non-Muslims, who returned to India from Pakistan with a permit for permanent settlement were eligible for

Indian citizenship by registration, if they had completed 6 months' residence in India by 26th January, 1950. Such persons were not required to make any formal applications.

(b) 4265 persons, who were eligible for Indian citizenship, as explained above, were duly registered.

**Th. Lakshman Singh Charak:** May I know what is the basis on which Government decides the grant of citizenship in such cases?

**Shri Datar:** The whole position is made very clear in articles 5 to 11 of the Constitution. Those people who came before a certain date, namely, the 19th July, 1948, would be recognised as Indian Citizens without any difficulty. Those who came thereafter, but who have stayed in India for six months before the commencement of the Constitution and had come on permits were entitled to be recognised as Indian citizens.

**Shri R. S. Diwan:** Is it a fact that people coming on temporary permits from Pakistan are sentenced and convicted for a period of one or two months if they over-stay, but are allowed to stay on?

**Shri Datar:** I have answered this position. In such cases we take up the matter with the High Commissioner for Pakistan and through him efforts are made to send them back, because under the Agreement that has been entered into with Pakistan, it is not possible for us to force them out of India.

#### SILVER REFINERY PLANT

\*1065. **Shri M. S. Gurupadaswamy:** Will the Minister of Finance be pleased to state:

(a) whether the machines required for setting up the Silver Refinery Plant have since been delivered in accordance with the terms of agreement with the German firm viz., "Messrs. Demag, Electro Metallurgic"; and